

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 1886 OF 1998

New Delhi, this the 15th day of October, 1998

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE SH. K MUTHUKUMAR, MEMBER (A)

Hakim Wadudul Hasan, S/O Maulana
Nurul Hasan, 388, Gali Nimwali,
Kalan Mahal, Daryaganj, New Delhi -
110 002.

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--APPLICANT.

(By Advocate : A K Behra)

Versus

1. Union of India through The Secretary, Ministry of Health & Family Welfare, Nirman Bhavan, New Delhi.
2. The Director General of Health Services, Govt. of India, Nirman Bhavan, New Delhi.
3. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi.

--RESPONDENTS.

(By Advocate : None.)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Heard Sh. A K Behra, learned counsel for the applicant.

2. Learned counsel for the applicant is unable to state that there is any order against which the applicant has approached this Tribunal for relief. He has merely stated that the applicant apprehends that some action, which he submits is illegal, may ^{be} taken by the respondents in future which he would like us to restrain.

B/

(A)

3. After considering the submissions made by the learned counsel and the fact that no order has been passed by the respondents which has been impugned here, we find that this application is pre-mature and the same is liable to be dismissed. The contentions of Sh. A K Behra, learned counsel for the applicant, relying on the order passed by the Tribunal in OA 1834/98, that an interim order may be passed to stay ~~the order~~ ^{any action} which the applicant apprehends, is not tenable. At this stage, learned counsel prays that he may be allowed to withdraw the application. O.A. is dismissed as withdrawn.



(K MUTHUKUMAR)
MEMBER (A)



(SMT. LAKSHMI SWAMINATHAN)
MEMBER (J)

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